

a new Inter-Ministerial Task Force (IMTF) was constituted on 13.06.2014. This IMTF has submitted its Report and the same has been circulated on 02.02.2015 to all concerned. The recommendations *inter-alia* include partial shifting of linkages of about 1.2 Million Tonne from South Eastern Coalfields Limited (SECL) to Western Coalfields Limited (WCL) leading to savings in transportation costs of about ₹ 100.71 Crore to Gujarat State Electricity Corporation Ltd. (GSECL).

(c) After the introduction of New Coal Distribution Policy (NCDP), coal is being supplied through Fuel Supply Agreement (FSA) to the coal based power plants, including plants situated in the State of Gujarat. Details of Subsidiary-wise supply from Coal India Limited sources to TPPs of Gujarat during the last three years and current year is tabulated below:

<i>Coal Despatch from CIL sources to TPPs of Gujarat (in Million Tonnes)</i>								
Co.	2011-12		2012-13		2013-14		2014-15 (up to Jan'15) (Provisional)	
	FSA/ MOU Qty.	Despatch	FSA/ MOU Qty.	Despatch	FSA Qty.	Despatch	FSA Qty.	Despatch
WCL	0.93	1.07	0.93	0.98	0.93	0.49	0.76	0.77
SECL	17.78	17.99	17.78	16.59	17.78	11.33	14.46	12.05
MCL	0.05	0.05	3.74	2.24	5.12	2.71	5.21	3.69
TOTAL (CIL)	18.76	19.10	22.45	19.81	23.83	14.53	20.43	16.51

(d) No, Sir.

(e) Does not arise.

Supply of coal to power projects

645. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that supply of coal to power projects is lagging behind in spite of having proper Fuel Supply Agreements;

(b) if so, the details thereof;

(c) whether in apprehension that delay in coal supply will have a detrimental impact on power projects which would lead to further increase in banks NPAs or bank

loans, the Finance Ministry has asked to prioritize coal supplies to power projects;

(d) if so, the details thereof; and

(e) the steps taken to ensure uninterrupted coal supplies to power projects?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) and (b) No, Sir. In the current year, during April, 2014-January, 2015, supply of coal from Coal India Limited (CIL) sources to power utilities in the country has been 315.30 MT (Provisional) which is 95% of 331.97 MT, the supply plan target finalised by Ministry of Coal as part of Annual Action Plan for 2014-15.

Presently coal is supplied under Fuel Supply Agreement (FSA) where supply of indigenous coal has been assured to the tune of 90% and 65% of committed quantity for Thermal Power Plants (TPPs) commissioned up to March, 2009 and after March, 2009 respectively. Despatch of 315.30 MT (provisional) during April, 2014 to January, 2015 has been 85% of committed FSA quantity of 370.49 MT which is more than assured level of supply.

(c) and (d) Department of Financial Services, Ministry of Finance has intimated that if the coal is not made available to the Companies/Projects as per the extant sanction or arrangement, it will seriously impact the asset quality of the loan accounts rendering them non-performing assets. This will result into not only deprival of interest income to the banks, but also will call for additional provisioning. This will seriously impact the working of the banks and their ability to lend further to the productive sectors of our economy.

(e) With a view to monitor coal supplies to Power Utility Sector, an Inter-Ministerial Sub-Group comprising representatives of Ministry of Power, Ministry of Coal and Ministry of Railways has been constituted. This Sub-Group takes various operational decisions for meeting any contingent situations relating to Power sector including critical coal stock position.

Further, CIL has offered all Power Generating Companies drawing coal under FSAs, to lift the coal on "as is where is" basis with the stipulation that they will make their own evacuation arrangements. This scheme, which was earlier implemented by the coal companies, has been extended for 2014-15 also. All TPPs, having FSA from CIL sources have been informed to lift coal under this scheme by arranging their own logistics for movement from coal offered from various pithead locations. All out efforts are being made by coal companies for continued supply of coal to all TPPs in the country and to improve materialization.

The Power Plants with lesser level of supply materialisation are also offered the choice of booking the coal under notified prices for lifting through their own logistics before being offered for sale under e-Auction through own logistics of consumers. Considering the gap between coal demand and indigenous availability, Government of India has placed coal under Open General License to facilitate import of coal freely by anyone in the country on payment of applicable duties. Over the years, Government has also reduced the import duty on coal and in Union Budget for 2014-15, Government has rationalised the import duty for all types of coal and coke to 2.5%.

Coal extracted by CIL

646. SHRI AJAY SANCHETI: Will the Minister of COAL be pleased to state:

- (a) the percentage of coal being extracted by the Coal India Ltd. (CIL);
- (b) whether CIL's unions oppose the entry of private coal miners;
- (c) whether this has deprived CIL of the required professionalism in mining and good quality coal; and
- (d) how Government proposes to solve this problem?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) The production of Coal India Limited (CIL) accounts for 81.7% of all India production of coal (in 2013-14).

(b) and (c) The CIL has indicated that Unions oppose entry of private coal miners. The CIL has also stated that it has not been deprived of required professionalism in mining good quality coal.

(d) The CIL is a Board driven Maharatna Company with operational autonomy to adopt strategies required and to take investment decisions including ones on use of technologies required for mining coal as per its professional requirement.

Production of coal from underground mines

647. SHRI AJAY SANCHETI: Will the Minister of COAL be pleased to state:

- (a) whether CIL is consistently missing its output targets;
- (b) if so, the targets fixed and realised during the last five years;
- (c) the reasons for not achieving the targets; and
- (d) the steps taken by Government to improve production of coal from underground mines?